

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 32/81 HELD ON 09.11.2010.

The Meeting No. 32/81 of Norms Committee-II was held on 09.11.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1	Sh. A.K.Mishra, Asstt. Director	M/o Steel
2	Sh. S.K.Jain, Sr. D.O.	DIPP
3..	Sh. K.K.Funda, Asstt. Director	MSME
4.	Ms. R.Lakshmi Devi, Dy. DG	DGFT
5	Sh. Raman Kumar, FTDO	DGFT

1	Case No.:611/26/81-ALC2/2007	Party Name:SPARROW ELECTRONICS LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00699/AM05/	RLA File :07/24/040/00388/AM05/	Lic.No/Date:0710033433 15.10.2004	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 12.10.2010:- After taking clue from SIONs C-1707 & C-1757, Advance Authorization may be ratified as under: 1. Net Weight of Export Products may be specified as 91038 Kgs. 2. Quantities of import items at S.No.1, 2 and 3 may be allowed as 1.02 Kgs./Kg. content in the export product. 3. Quantities of import items at S.No.4 may be allowed as 1.015 Kgs./Kg. content in the export product. 4. Quantities of import items at S.No.5 to 8 may be allowed as applied for i.e. 2320 Kgs., 160 Kgs., 320 Kgs. & 960 Kgs respectively. 5. Quantities of import items at S.No.9 and 12 may be allowed as 1.16 Kgs./Kg. content in the export product. 6. Quantity of import item at S.No.10 may be allowed as applied for i.e. 3440 Kgs. 7. Quantities of import items at S.No. 11 & 13 may be allowed as 8,000,000 Nos. each on net to net basis. 8. Quantity of import item at S.No.14 may be allowed as 208 Kgs.				

9. Quantities of import items at S.No.15 &16 may be allowed as applied for i.e. 1440 Litres and 320 Litres respectively.
10. Quantities of import items at S.No. 17, 18 & 19 may be allowed as per Packing Policy.
11. Import of components may be allowed with accountability clause.

R/A may take suitable consequential action accordingly.

2	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Reject
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:
	Decision :NC decided to reject the case as per written comments of DHI vide UO No 3(105)/2008-TSW(B) dated 08.11.2010 (copy enclosed) R/A may take suitable consequential action accordingly.			

3	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:21.12.2010
	Decision :NC decided to examine the case on file. The case stands deferred and to be re-listed on 21.12.2010.			

4	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of Deptt. of IT vide their U.O. No 17(1)/2009-IPHW dated 04.02.2009 (copy enclosed). R/A may take suitable consequential action accordingly.			

5	Case No.:3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date:21.12.2010
	Decision :NC decided to defer the case. The case will be re-listed on 21.12.2010.			

6	Case No.:2/1/81-ALC2/2010	Party Name:RPG CABLES LIMITED,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Reject
	HQ File :01/81/050/00550/AM10/	RLA File :03/95/040/00550/AM10/	Lic.No/Date:0310503872 27.01.2009	Defer Date:

	HQ File :01/81/050/00536/AM10/	RLA File :03/95/040/00521/AM09/	Lic.No/Date:0310505808 05.02.2009	Defer Date:
	Decision : NC decided to reject the case as the firm has not submitted the reply despite several reminders.			

7	Case No.: 17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date: 21.12.2010
	Decision : NC decided to send a letter to Deptt. of IT for fixing norms for SI No 3&5 also as firm has flexibility to procure item under invalidation from domestic sources under Advance licence scheme.			

8	Case No.: 11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date: 21.12.2010
	Decision : NC decided to send a letter to firm for giving specific reply to query of DIPP. The case stands deferred and to be re-listed on 21.12.2010.			

9	Case No.: 12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date: 21.12.2010
	Decision : NC observed that reply from the firm has not been received hence decided to send a reminder. The case stands deferred and to be re-listed on 21.12.2010.			

10	Case No.: 54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date: 21.12.2010
	Decision : NC observed that comments from M/o Mines is still awaited despite several reminders. NC decided to send DO letter to J.S Mines. The case stands deferred and to be re-listed on 21.12.2010.			

11	Case No.: 4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case			

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.

12	Case No.:2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

13	Case No.:2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date: 23.11.2010
	Decision : NC decided to place the case in next meeting and inform the representative of DIT to be present in the said meeting. The case stands deferred and to be relisted on 23.11.2010.			

14	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date: 21.12.2010
	Decision : NC observed that the case is under examination of MSME. NC decided to send reminder to MSME. The case stands deferred and to be relisted on 21.12.2010.			

15	Case No.:7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date: 21.12.2010
	Decision : NC observed that reply of firm has not been received despite reminders, hence decided to send a final reminder to firm giving 15 days time to reply.. The case stands deferred and to be re-listed on 21.12.2010.			

16	Case No.:9/23/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00162/AM10/	RLA File :09/24/040/00167/AM10/	Lic.No/Date:0910039105 28.08.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide L.O dated 12.10.2010:-			

On 17.11.2010 as under vide O.C dated 12.10.2010:-

1. Net Weight of Export Products from Sl. No. 1 to 14 may be specified as 50.4 Kgs., 13.32 Kgs., 1.65 Kgs., 2.34 Kgs., 54.53 Kgs., 6.12 Kgs., 0.54 Kgs., 0.62 Kgs., 18 Kgs., 27.27 Kgs., 159.74 Kgs., 33.86 Kgs., 39.6Kgs.& 62.64 Kgs., respectively.
2. Quantity of import item at S.No. 1 may be allowed as 1440 Nos. on net to net basis. However, duty free weight of the item may be allowed as 132.2 Kgs. inclusive of 164 % wastage after 50 % recovery.
3. Quantity of import item at S.No. 2 may be allowed as 360 Nos. on net to net basis. However, duty free weight of the item may be allowed as 29.7 Kgs. inclusive of 123 % wastage after 50 % recovery.
4. Word 'relevant' may be prefixed with the description of import items at Sl. Nos. 3, 4, 6, 7, 8, 9, 11 & 12.
5. Quantity of import item at S.No. 3 may be allowed as 2.38 Meters inclusive of 2 % wastage. However, duty free weight of the item may be allowed as 3.85 Kgs. inclusive of 133% wastage after 50 % recovery.
6. Quantity of import item at S.No. 4 may be allowed as 2.43 Meters inclusive of 2 % wastage. However, duty free weight of the item may be allowed as 3.93 Kgs. inclusive of 68% wastage after 20 % recovery.
7. Quantity of import item at S.No. 5 may be allowed as 768 Nos. on net to net basis. However, duty free weight of the item may be allowed as 355 Kgs. inclusive of 551% wastage after 20 % recovery.
8. Quantity of import item at S.No. 6 may be allowed as 12.45 Meters inclusive of 2 % wastage. However, duty free weight of the item may be allowed as 23.4 Kgs. inclusive of 282% wastage after 20 % recovery.
9. Quantity of import item at S.No. 7 may be allowed as 5.32 Meters inclusive of 2 % wastage. However, duty free weight of the item may be allowed as 1.89 Kgs. inclusive of 250% wastage after 20 % recovery.
10. Quantity of import item at S.No. 8 may be allowed as 0.56 Meters inclusive of 2 % wastage. However, duty free weight of the item may be allowed as 1.92 Kgs. inclusive of 209 % wastage after 20 % recovery.
11. Quantity of import item at S.No. 9 may be allowed as 7 Meters inclusive of 2 % wastage. However, duty free weight of the item may be allowed as 31.32 Kgs. inclusive of 74% wastage after 50 % recovery.
12. Quantity of import item at S.No. 10 may be allowed as 270 Nos. on net to net basis. However, duty free weight of the item may be allowed as 193.6 Kgs. inclusive of 810% wastage after 50 % recovery.
13. Quantity of import item at S.No. 11 may be allowed as 40.6 Meters inclusive of 2 % wastage. However, duty free weight of the item may be allowed as 559.9 Kgs. inclusive of 250 % wastage after 50 % recovery.
14. Quantity of import item at S.No.12 may be allowed as 29.4 Meters inclusive of 2 % wastage. However, duty free weight of the item may be allowed as 122.81 Kgs. inclusive of 263% wastage after 20 % recovery.
15. Quantity of import item at S.No. 13 may be allowed as 720 Nos. on net to net basis. However, duty free weight of the item may be allowed as 72 Kgs. inclusive of 82 % wastage after 50 % recovery.
16. Quantity of import item at S.No. 14 may be allowed as 270 Nos. on net to net basis. However, duty free weight of the item may be allowed as 139.32 Kgs. inclusive of 122% wastage after 50 % recovery.

R/A may take suitable consequential action accordingly.

17	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date: 21.12.2010

Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 21.12.2010.

18	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date: 21.12.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 21.12.2010.			

19	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

20	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date: 21.12.2010
	Decision : The committee observed that the case is under examination of MSME. The case stands deferred and to be re-listed on 21.12.2010.			

21	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date: 21.12.2010
	Decision : NC observed that comments from M/o Mines is still awaited despite several reminders. NC decided to send DO letter to J.S Mines. The case stands deferred and to be re-listed on 21.12.2010.			

22	Case No.:13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date: 21.12.2010
	Decision : :NC observed that the case is under examination of DIT. NC decided to send reminder to DIT. The case stands deferred and to be relisted on 21.12.2010.			

23	Case No.:1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date: 21.12.2010
	Decision : NC observed that comments from M/o Mines is still awaited despite several reminders. NC decided to send DO letter to J.S Mines. The case stands deferred and to be re-listed on 21.12.2010.			

24	Case No.:14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date: 21.12.2010
	Decision : NC observed that comments from M/o Mines is still awaited despite several reminders. NC decided to send DO letter to J.S Mines. The case stands deferred and to be re-listed on 21.12.2010.			

25	Case No.:15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date: 21.12.2010
	Decision : NC observed that comments from M/o Mines is still awaited despite several reminders. NC decided to send DO letter to J.S Mines. The case stands deferred and to be re-listed on 21.12.2010.			

26	Case No.:13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date: 21.12.2010
	Decision : NC decided to send reminder to RA & firm to forward a copy of advance authorisation. The case stands deferred and to be re-listed on 21.12.2010.			

27	Case No.:28/35/81-ALC2/2009	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00336/AM10/	RLA File :03/95/040/00507/AM10/	Lic.No/Date:0310546984 23.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of M/o Mines vide U.O. No 21(2)/10-Met-II dtd. 4.10.10 and as per the recommendation of the representative of MSME present in the meeting as under:-			

Zinc Antimony Alloy: (a) Zinc (5X0.98X1.01) = 4.949 MT
 (b) Antimony (5X0.02X1.02) = 0.102 MT
 Zinc Tin Alloy : (a) Zinc (10X0.85X1.01) = 8.505 MT
 (b) Tin (10X0.15X1.02) = 1.530 MT
 R/A may take suitable consequential action accordingly.

28	Case No.:6/1/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00540/AM10/	RLA File :08/24/040/00220/AM10/	Lic.No/Date:0810084403 25.11.2009	Defer Date: 21.12.2010
	Decision :NC decided to defer the case and to be relisted on 21.12.2010.			

29	Case No.:1/37/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00344/AM10/	RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

30	Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Withdraw
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date:
	Decision :NC decided to withdraw the case.			

31	Case No.:17/1/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00551/AM10/	RLA File :07/24/040/00329/AM10/	Lic.No/Date:0710068636 02.12.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide UO No 3(105)/2008-TSW(B)/548 dated 08.11.2010 (copy enclosed) R/A may take suitable consequential action accordingly.			

32	Case No.:3/1/81-ALC2/2010	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00537/AM10/	RLA File :03/95/040/00558/AM10/	Lic.No/Date:0310549022 03.12.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O No. 30(97)/09-ME dated 25.10.2010. (copy enclosed) R/A may take suitable consequential action accordingly.			

33	Case No.:14/50/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM10/	RLA File :03/95/040/00584/AM10/	Lic.No/Date:0310553102 31.12.2009	Defer Date: 21.12.2010
	Decision : The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 21.12.2010.			

34	Case No.:42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 21.12.2010.			

35	Case No.:8/45/81-ALC2/2009	Party Name:DUCATI ENERGIA (INDIA) PVT.LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM10/	RLA File :31/24/040/00216/AM10/	Lic.No/Date:3110041683 27.01.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 21.12.2010.			

36	Case No.:10/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00440/AM10/	RLA File :05/23/040/00163/AM10/	Lic.No/Date:0510257035 28.01.2010	Defer Date: 21.12.2010
	Decision : NC observed that reply of firm have not been received despite reminders, hence decided to send a final reminder to firm giving 15 days time for reply. The case stands deferred and to be re-listed on 21.12.2010.			

37	Case No.: 11/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00441/AM10/	RLA File :05/23/040/00164/AM10/	Lic.No/Date:0510257036 28.01.2010	Defer Date: 21.12.2010
	Decision : NC observed that reply of firm have not been received despite reminders, hence decided to send a final reminder to firm giving 15 days time for reply. The case stands deferred and to be re-listed on 21.12.2010.			

38	Case No.: 1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date: 21.12.2010
	Decision : NC decided to send deficiency letter to firm as per written comments of DHI. The case stands deferred and to be re-listed on 21.12.2010.			

39	Case No.: 2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date: 21.12.2010
	Decision : NC decided to send deficiency letter to firm as per written comments of DHI. The case stands deferred and to be re-listed on 21.12.2010.			

40	Case No.: 4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

41	Case No.: 1/47/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00450/AM10/	RLA File :31/24/040/00197/AM10/	Lic.No/Date:3110041809 03.02.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.

42	Case No.:2/47/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00451/AM10/	RLA File :03/95/040/00689/AM10/	Lic.No/Date:0310558495 04.02.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

43	Case No.:5/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00454/AM10/	RLA File :03/95/040/00702/AM10/	Lic.No/Date:0310559157 09.02.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

44	Case No.:6/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM10/	RLA File :03/95/040/00688/AM10/	Lic.No/Date:0310559158 09.02.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

45	Case No.:9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

46	Case No.:38/1/81-ALC2/2010	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00572/AM10/	RLA File :05/23/040/00184/AM10/	Lic.No/Date:0510258638 16.02.2010	Defer Date: 21.12.2010
	Decision : NC observed that comments from C&PC is still awaited despite several reminders. NC decided to send DO letter to J.S , C&PC. The case stands deferred and to be relisted on 21.12.2010.			

THE CASE STANDS DEFERRED AND TO BE RE-LISTED ON 21.12.2010.

47	Case No.:18/27/81-ALC2/2010	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00226/AM11/	RLA File :34/24/040/00199/AM10/	Lic.No/Date:3410026419 19.02.2010	Defer Date: 21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.12.2010.			

48	Case No.:44/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM10/	RLA File :05/23/040/00176/AM10/	Lic.No/Date:0510259435 25.02.2010	Defer Date: 21.12.2010
	Decision : NC observed that reply of firm have not been received despite reminders, hence decided to send a final reminder to firm giving 15 days time for reply. The case stands deferred and to be re-listed on 21.12.2010.			

49	Case No.:33/1/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00567/AM10/	RLA File :04/24/040/00306/AM10/	Lic.No/Date:0410112257 10.03.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

50	Case No.:24/1/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00558/AM10/	RLA File :07/24/040/00419/AM10/	Lic.No/Date:0710070585 18.03.2010	Defer Date: 21.12.2010
	Decision : NC observed that comments from MNRE is still awaited despite several reminders. NC decided to send DO letter to J.S , MNRE. The case stands deferred and to be re-listed on 21.12.2010.			

51	Case No.:25/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00559/AM10/	RLA File :07/24/040/00461/AM10/	Lic.No/Date:0710070587 18.03.2010	Defer Date: 21.12.2010
	Decision : NC observed that case is under examination of MSME & MOEF. The case stands deferred and to be re-listed on 21.12.2010.			

52	Case No.:26/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM10/	RLA File :07/24/040/00462/AM10/	Lic.No/Date:0710070588 18.03.2010	Defer Date: 21.12.2010
	Decision : NC observed that case is under examination of MSME & MOEF. The case stands deferred and to be re-listed on 21.12.2010.			

53	Case No.:27/1/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00561/AM10/	RLA File :07/24/040/00467/AM10/	Lic.No/Date:0710070640 22.03.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

54	Case No.:30/1/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00564/AM10/	RLA File :03/95/040/00862/AM10/	Lic.No/Date:0310566656 25.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME .			

55	Case No.:29/27/81-ALC2/2010	Party Name:BHARAT UDYOG	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM11/	RLA File :18/24/040/00001/AM10/	Lic.No/Date:1810002955 30.03.2010	Defer Date: 21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.12.2010.			

56	Case No.:5/27/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00213/AM11/	RLA File :05/23/040/00230/AM10/	Lic.No/Date:0510261567 31.03.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

	Case No.:6/27/81-ALC2/2010	Party Name:JOTINDRA STEEL & TUBES LIMITED	Meet No/Date:32/81-ALC2/2010	Status:Approved
--	-----------------------------------	---	------------------------------	------------------------

57			09.11.2010	
	HQ File :01/81/050/00214/AM11/	RLA File :05/23/040/00227/AM10/	Lic.No/Date:0510261569 31.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 09.11.2010:- 1. Word 'relevant' may be prefixed with the description of import item at Sl. No. 1. 2. Quantity of import item at S.No. 1 may be allowed as applied for i.e 194 MT on net to net basis. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 6 MT as per Engineering Table 10. R/A may take suitable consequential action accordingly.			

58	Case No.:22/27/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00230/AM11/	RLA File :34/24/040/00248/AM10/	Lic.No/Date:3410026737 31.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 09.11.2010:- After taking clue from SION C-7 , Advance Authorisation may be ratified as under: 1. Quantity of import item at Sl. No.1 may be allowed as 172.24 MT. inclusive of 4% wastage. 2. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 0.562 MT and 0.187 MT respectively inclusive of 3% wastage. 3. Word 'relevant' may be prefixed with the description of import item at Sl. No. 4. 4. Quantity of import item at Sl. No.4 may be allowed as 98.02 MT. inclusive of 2% wastage. 5. Quantity of import item at Sl. No.5 may also be allowed as 3.844 MT. R/A may take suitable consequential action accordingly.			

59	Case No.:3/3/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00004/AM11/	RLA File :09/24/040/00571/AM10/	Lic.No/Date:0910041570 07.04.2010	Defer Date: 21.12.2010
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 21.12.2010.			

60	Case No.:28/27/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
----	------------------------------------	--	--	---------------------------------------

	HQ File :01/81/050/00236/AM11/	RLA File :22/24/040/00003/AM11/	Lic.No/Date:2210009894 19.04.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			
61	Case No.:26/27/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00234/AM11/	RLA File :13/24/040/00005/AM11/	Lic.No/Date:1310032068 05.05.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			
62	Case No.:5/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM11/	RLA File :03/95/040/00021/AM11/	Lic.No/Date:0310575270 20.05.2010	Defer Date: 21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.12.2010.			
63	Case No.:6/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00039/AM11/	RLA File :03/95/040/00102/AM11/	Lic.No/Date:0310575282 20.05.2010	Defer Date: 21.12.2010
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 21.12.2010.			
64	Case No.:7/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00040/AM11/	RLA File :03/95/040/00103/AM11/	Lic.No/Date:0310575295 20.05.2010	Defer Date: 21.12.2010
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 21.12.2010.			
65	Case No.:8/9/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00041/AM11/	RLA File :09/24/040/00053/AM11/	Lic.No/Date:0910042102 20.05.2010	Defer Date: 21.12.2010
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 21.12.2010.			

66	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date: 21.12.2010
	Decision :NC decided to send a letter to MNRE for clarifying on the wastage norms of individual import item. The case stands deferred and to be re-listed on 21.12.2010.			

67	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date: 21.12.2010
	Decision : NC observed that comments from M/o Mines is still awaited despite several reminders. NC decided to send DO letter to J.S Mines. The case stands deferred and to be re-listed on 21.12.2010.			

68	Case No.:13/11/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00058/AM11/	RLA File :02/24/040/00029/AM11/	Lic.No/Date:0210142969 04.06.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

69	Case No.:14/11/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00059/AM11/	RLA File :09/24/040/00024/AM11/	Lic.No/Date:0910042253 07.06.2010	Defer Date: 21.12.2010
	Decision :NC decided to send a letter to firm to furnish following information as written comments of DIPP:- 1. Information in respect of S. No. 3, 5 & 11 of Standard Deficiency Format – export product wise. 2. Raw material blank sizes and weights– export product wise. 3. Cutting allowance and any other allowance / wastage export product wise. The case stands deferred and to be relisted on 21.12.2010.			

70	Case No.:16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00040/AM10/	Lic.No/Date:3510030402	Defer Date:

	HQ File :01/81/050/00001/AM11/	RLA File :33/24/040/00047/AM10/	Lic.No/Date:3310050472 07.06.2010	Defer Date: 21.12.2010
	Decision : NC observed that the case is under examination of M/o Mines . NC decided to send reminder to M/o Mines. The case stands deferred and to be relisted on 21.12.2010.			

71	Case No.:17/11/81-ALC2/2010	Party Name:TOPWORTH PIPES & TUBES PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00062/AM11/	RLA File :03/95/040/00191/AM11/	Lic.No/Date:0310577992 08.06.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

72	Case No.:24/27/81-ALC2/2010	Party Name:IDMC LIMITED	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM11/	RLA File :34/24/040/00018/AM11/	Lic.No/Date:3410027386 30.06.2010	Defer Date: 21.12.2010
	Decision : : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.12.2010: - 1.Information in respect of S.No. 11 of the Standard Deficiency Format .			

73	Case No.:14/27/81-ALC2/2010	Party Name:SHILCHAR TECHNOLOGIES LTD	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00222/AM11/	RLA File :34/24/040/00065/AM11/	Lic.No/Date:3410027425 06.07.2010	Defer Date: 21.12.2010
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 21.12.2010.			

74	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date: 21.12.2010
	Decision : The case stands deferred and to be re-listed on 21.12.2010.			

75	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975	Defer Date:

			12.07.2010	21.12.2010
Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 21.12.2010.				

76	Case No.:3/27/81-ALC2/2010	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM11/	RLA File :05/23/040/00094/AM11/	Lic.No/Date:0510267939 12.07.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

77	Case No.:4/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00212/AM11/	RLA File :05/23/040/00071/AM11/	Lic.No/Date:0510267957 12.07.2010	Defer Date: 21.12.2010
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 21.12.2010.			

78	Case No.:2/17/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00095/AM11/	RLA File :07/24/040/00103/AM11/	Lic.No/Date:0710072851 13.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of C&PC vide OM No 46011/88/2006-PC-II dtd 19.10.2010 (copy enclosed) R/A may take suitable consequential action accordingly.			

79	Case No.:8/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00216/AM11/	RLA File :05/23/040/00128/AM10/	Lic.No/Date:0510269625 04.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide I.D.. No 15-14/2010-IP-Voll.-III dtd 28.10.2010 (copy enclosed) R/A may take suitable consequential action accordingly.			

	Case No.:9/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
--	-----------------------------------	---	--	------------------------

80	HQ File :01/81/050/00217/AM11/	RLA File :05/24/040/00774/AM09/	Lic.No/Date:0510269627 04.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide I.D.. No 15-14/2010-IP-Voll.-IV dtd 01.11.2010 (copy enclosed) R/A may take suitable consequential action accordingly.			
81	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date: 21.12.2010
	Decision : NC decided to refer the case to DOT for comments.			
82	Case No.:11/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00219/AM11/	RLA File :05/23/040/00020/AM11/	Lic.No/Date:0510269617 04.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide I.D.. No 15-14/2010-IP-Voll.-I dtd 28.10.2010 (copy enclosed) R/A may take suitable consequential action accordingly.			
83	Case No.:12/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00220/AM11/	RLA File :05/23/040/00021/AM11/	Lic.No/Date:0510269620 04.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide I.D.. No 15-14/2010-IP-Voll.-II dtd 28.10.2010 (copy enclosed) R/A may take suitable consequential action accordingly.			
84	Case No.:2/20/81-ALC2/2010	Party Name:NAGREEKA FOILS LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Approved
	HQ File :01/81/050/00115/AM11/	RLA File :03/95/040/00303/AM11/	Lic.No/Date:0310586271 06.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of			

DIPP as under vide U.O dated 09.11.2010:-

1. Word ‘ Relevant’ may be prefixed with the description of import item at Sl. No. and after taking clue from SION C-1711, quantity of this item may be allowed as 492900 Kgs inclusive of 6% wastage.

2 Taking clue from SION C-1711, quantity of import item at Sl. No 2 may be allowed 36780 Kgs inclusive of 5% wastage
R/A may take suitable consequential action accordingly.

85	Case No.:7/27/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00215/AM11/	RLA File :05/23/040/00128/AM11/	Lic.No/Date:0510270359 11.08.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

86	Case No.:13/27/81-ALC2/2010	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM11/	RLA File :05/23/040/00121/AM11/	Lic.No/Date:0510270636 16.08.2010	Defer Date: 21.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.			

87	Case No.:30/27/81-ALC2/2010	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM11/	RLA File :52/24/040/00017/AM11/	Lic.No/Date:5210031960 20.09.2010	Defer Date: 21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.12.2010.			

88	Case No.:31/27/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM11/	RLA File :03/95/040/00330/AM11/	Lic.No/Date:0310593050 20.09.2010	Defer Date: 21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.12.2010.			

Case No.:32/27/81-ALC2/2010	Partv Name:SIECHEM TECHNOLOGIES	Meet No/Date:32/81-ALC2/2010	Status:Approved
------------------------------------	---------------------------------	------------------------------	------------------------

89		PRIVATE LIMITED	09.11.2010	
	HQ File :01/81/050/00240/AM11/	RLA File :04/24/040/00141/AM11/	Lic.No/Date:0410117356 22.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 09.11.2010:- 1. Words “ Copper Conductor” may be added with the description of export products from Sl. Nos. 1 to 5. 2. Quantity of import item may be allowed as applied for i.e. 7580.025 Kgs. after taking clue from Engineering Table 5. R/A may take suitable consequential action accordingly.			

90	Case No.:33/27/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM11/	RLA File :07/24/040/00218/AM11/	Lic.No/Date:0710074401 23.09.2010	Defer Date: 21.12.2010
	Decision : NC observed that the case is under examination of DIPP & DOT. The case stands deferred and to be relisted on 21.12.2010.			

91	Case No.:34/27/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00242/AM11/	RLA File :03/95/040/00438/AM11/	Lic.No/Date:0310593594 23.09.2010	Defer Date: 21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.12.2010.			

92	Case No.:35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:32/81-ALC2/2010 09.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date: 21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.12.2010.			

PART –AR – DEFER

S. No. 180

Case No. AR-24	M/S RPG Cables Ltd.Mysore.
Meeting No.32/81	F.No.01/81/50/157/AM09/DES-II

Dated : 09.11.2010	Advance License No.0310475240 dt.18-06-2008
	RLA F.No.03/95/40/0242/AM09

Decision : The Norms Committee decided to modify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 09.11.2010:-

1. Net weight of export products from Sl. No. 1 to 9 may be specified as 3.835 MT, 35.913 MT, 4.8 MT, 25.02 MT, 102.2 MT, 217.09 MT, 439.96 MT, 869.52 MT & 61.19 MT respectively.
2. Quantity of import item at Sl.No.1 i.e. Continuous Cast Copper rod may be allowed as 1181.89 MT..

R/A may take suitable consequential action accordingly.

Sl. No. 181

CASE NO. AR-55	M/s Walchandnagar Industries Ltd., Pune
Meeting No.32/81	F.No.01/81/050/0851/AM-06/DES-II
Dated : 09.11.2010	Advance License No. 3110023394 dated 23.12.2005
	RLA's F.No.31/95/42/0042/AM06

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 09.11.2010:-

Keeping in view special nature of equipment for Nuclear Power Corporation and evaluation and certification of quantities of import items by them, norms may be modified as under:

1. Quantity of import item at Sl. No. 1 viz. Austentic Stainless steel may be allowed as 139.04 MT inclusive of 44 % wastage after 15 % recovery.
2. Quantity of import item at Sl. No 2 viz. Borated Plates may be allowed as 27.991 MT inclusive of 28.8 % wastage after 15 % recovery

R/A may take suitable consequential action accordingly.

Sl. No. 182

CASE NO. AR- 57	M/s. Veegee Industrial Entrprises Pvt. Ltd., Faridabad
Meeting No.32/81	F.No.01/81/050/577/AM-09/DES-II
Dated : 09.11.2010	Advance License No. 0510227078 dated 08.09.2008
	RLA's F.No.05/24/40/1689/AM09

Decision : NC observed that firm has not furnished Sheet layout diagram as intimated to them by NC earlier. Hence firm be advised to submit the same for further examination of their case. The case stands deferred and to be relisted on 21.12.2010.

Sl. No. 183

CASE NO. AR- 58	M/s Bharat Heavy Electricals
Meeting No.32/81	F. No. 01/81/050/0060/AM10/DES-II
Dated : 09.11.2010	Advance License No.6110000312 dated 29.05.2009
	RLA's F.No.61/24/40/0006/AM10

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 21.12.2010.

Sl. No. 184

CASE NO. AR- 59	M/s Bharat Heavy Electricals
-----------------	------------------------------

Meeting No.32/81	F. No. 01/81/050/0434/AM09/DES-II
Dated : 09.11.2010	Advance License No.6110000219 dated 22.09.2008
	RLA's F.No.61/24/40/0039/AM08

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 21.12.2010.

Sl. No. 185

CASE NO. AR- 60	M/s. Aditya Vidyut Appliances Ltd., Mumbai
Meeting No.32/81	F. No.01/81/050/0082/AM10/DES-II
Dated : 09.11.2010	Advance License No. 0310524339 dated 16.06.2009
	RLA's F. No 03/94/040/0204/AM10.

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 21.12.2010.

Sl. No. 186

CASE NO. AR- 61	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No.32/81	F. No. 01/81/050/0034/AM10/DES-II
Dated : 09.11.2010	Advance License No 0510241033 dated08.05.2009
	RLA's F. No. 05/24/040/0044/AM10

Decision :NC decided to call the firm to appear in personal hearing on next NC meeting i.e. on 23.11.2010. The case stands deferred and to be relisted on 23.11.2010.

Sl. No. 187

CASE NO. AR- 62	M/s. Farmoz Electricals, Mumbai
Meeting No.32/81	F. No.01/81/050/0303/AM10/DES-II
Dated : 09.11.2010	Advance License No.0310516244 dated20.04.2009
	RLA's F. No. 03/94/040/1089/AM09

Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 21.12.2010.

Sl. No. 188

CASE NO. AR- 63	M/s Bharat Heavy Electricals
Meeting No.32/81	F. No. 01/81/050/0322/AM-10/DES-II
Dated : 09.11.2010	Advance License No.0510252731 dated 07.11.2009
	RLA's F.No.05/24/40/0084/AM-10

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 21.12.2010.

Sl. No. 189

CASE NO. AR- 64	M/s Associated Cables Pvt. Ltd., Mumbai
Meeting No.32/81	F. No. 01/81/050/0676/AM-08/DES-II
Dated : 09.11.2010	Advance License No.0310453857 dated 13.12.2007
	RLA's F.No.03/94/40/0901/AM-08

Decision : The file handed over to DIPP for examination.

Sl. No. 190

CASE NO. AR- 65	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No.32/81	F. No. 01/81/050/0033/AM10/DES-II
Dated : 09.11.2010	Advance License No 0510241032 dated 08.05.2009

Decision : NC decided to call the firm to appear in personal hearing on next NC meeting i.e. on 23.11.2010. The case stands deferred and to be relisted on 23.11.2010

PART – C – DEFER
S. No. 58

Case No. C- 02	Reference received from Policy Division
Meeting No.32/81	F.No.01/80/162/748/AM10/DES-II
Dated : 09.11.2010	
	Verification of SION for the product "Graphite Electrodes"

Decision : NC decided to form a Committee comprising Sh. Shaish Kumar of DIPP & Sh. K K Funda of MSME & Chairman NC-II to visit the premises of Graphite India Ltd.. for deciding on the wastage norm for SION C-485.

Sl. No. 59

CASE NO. C- 10	M/s. Simmonds Marshall Ltd., Mumbai through EEPC (India), Kolkata
Meeting No. 32/81	F.No.01/81/162/319/AM'10/DES-II
Dated: 09.11.2010	

Decision : The above case was discussed in the meeting with the representative of DIPP & MSME . The Norms Committee, after deliberating upon the case, decided to approve the case that in order to prevent misuse, a footnote can be inserted in the SION at SI No. C-739 below the description of export item clearly stating that the wire would have to be of a diameter more than the diameter of exported end product.

PART – D – DEFFER

S. No. 03

CASE NO. D - 1	M/s. The Madras Aluminium Co. Ltd., Salem (T.N)
Meeting No.32/81	F.No.01/81/162/307/AM'11/DES-II
Dated : 09.11.2010	

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 21.12.2010.
